

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 28
(TO BE ANSWERED ON THE 3rd February 2025)**

AIRCRAFT RULES

28. DR. JOHN BRITTAS

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) whether Rule 135(4) of the Aircraft Rules, 1937, empowers DGCA to act against excessive or predatory airfares and oligopolistic practices;

(b) whether it is a fact that Government admitted in Rajya Sabha (Unstarred Question 1441, 5 August 2024) that DGCA is mandated to act under Rule 135(4) in such cases; and

(c) if so, details of actions taken by DGCA under this rule during the last five years?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

(a) to (c): Rule 135(4) of the Aircraft Rules 1937, empowers DG(CA) to issue orders, directions to such airlines who have established excessive or predatory tariff under Rule 135(1) or has indulged in oligopolistic practice.

The reasonable tariff established by airlines under the provisions of Rule 135(1) of the Aircraft Rules 1937 is required to be published on their websites under Rule 135(2).

Tariff Monitoring Unit (TMU) of DGCA monitors airfares on the selected routes by using airlines websites on monthly basis to ensure that the airlines do not charge airfares outside the range declared under Rule 135(2).

In the last 5 years, TMU analysis has shown that all airlines are in compliance of Rule 135(1) and Rule 135(2).
